

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No.1149/2016 and
CP No.218/2016**

This the 27th day of April, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member, (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri S.K. Sultania,
Aged about 57 years,
S/o Late M.D. Sultania,
R/o B-403, Happy Home Apartment,
Plot No.12 A, Sector-7, Dwarka,
New Delhi-110075
(Working as General Manager (Tech)
in NHAI). Applicant

(By Advocate: Shri S.K.Gupta)

Versus

1. National Highways Authority of India,
Through its Chairman,
G-5 & 6, Sector 10 Dwarka,
New Delhi-110075
(under M/o Road, Transport & Highways)

2. Chief Engineer,
Establishment, "A" Section,
Public Works Department,
9A, M.G. Road,
Lucknow. Respondents

(By Advocate: Shri Maurya Vijay Chandra)

ORDER(ORAL)

By Hon'ble Mr.Justice M.S.Sullar, M(J):

The applicant, S.K. Sultania was working as Superintendent Engineer, UP, PWD. He was appointed to the post of G.M.(Technical) on deputation basis in National Highways Authority of India w.e.f. 01.02.2013 for a period of 5

years or until further orders; whichever is earlier vide order dated 14.02.2013 (Annexure A-9). During the course of his deputation, he was prematurely ordered to be repatriated to his parent cadre vide impugned order dated 27.01.2016 (Annexure A -1).

2. Aggrieved thereby, the applicant has preferred the instant OA to challenge the impugned repatriation order Annexure A-1 being arbitrary, illegal and without jurisdiction.

3. The respondents refuted the claim of the applicant filed the reply and prayed for the dismissal of the OA.

4. During the pendency of the OA some sort of settlement was arrived at between the parties. At the very outset, on instructions, learned counsel for the respondents stated at the bar that the respondents would allow the applicant to work at the present post and will not relieve him before 30th June, 2016. Learned counsel for the applicant stated that he (applicant) has already given a letter to the respondents to relieve him on or after 30.06.2016 to enable him to join his parent cadre.

5. In this view of the matter, nothing remains to adjudicated upon. Therefore, the CP and the OA stand disposed of accordingly.

A copy of this order be given **Dasti** to the learned counsel for the parties.

(K.N. Shrivastava)
Member(A)

(Justice M.S. Sullar)
Member(J)

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